

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/MP/2024

Subject : Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.

Petitioner : NTPC Ltd.

Respondent : APEPDCL and 25 Ors.

Date of Hearing : **16.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri. Venkatesh, Advocate, NTPC
Shri. Ashutosh Srivastava, Advocate, NTPC
Shri. Shivam Kumar, Advocate, NTPC
Shri. Ravi Sharma, Advocate, MPPMCL
Shri. Kashif khan, Advocate, MPPMCL
Shri. Buddy A. Ranganathan, Senior Advocate, NBPDCCL & SBPDCL
Shri. Satya Jha, Advocate, NBPDCCL & SBPDCL
Ms. Adya Jha, Advocate, NBPDCCL & SBPDCL
Ms. Shefali Tripathi, Advocate, NBPDCCL & SBPDCL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present Petition had been filed seeking allowance of the capital cost incurred by the Petitioner on account of the augmentation of the Railway infrastructure required for transportation of coal in the generating stations owned and operated by the Petitioner.

2. The learned counsel for the Respondents sought time to file their replies in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice to the parties.
 - (b) The Respondents are permitted to file their replies on or before **17.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **11.3.2025**. Pleadings shall be completed by the parties within the due dates mentioned.
4. The Petition shall be listed for hearing on **27.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

